

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15043/2015

(Arising out of impugned final judgment and order dated 05/05/2015
in LPA No. 235/2015 passed by the High Court Of Delhi At New Delhi)

PADMASHREE DR. D.Y. PATIL MEDICL COLLEGE

Petitioner(s)

VERSUS

MEDICAL COUNCIL OF INDIA & ANR

Respondent(s)

(with prayer for interim relief and office report)

Date : 11/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Dr. Rajeev Dhawan, Sr.Adv.
Mr. Aditya Dewan, Adv.
Mr. Raheel Kohli, Adv.
Mr. Chandra Prakash, Adv.

For Respondent(s)

For M.C.I.

Mr. Vikas Singh, Sr.Adv.
Mr. Gaurav Sharma, Adv.
Mr. Prateek Bhatia, Adv.

For U.O.I.

Ms. Pinky Anand, ASG
Mr. Karan Seth, Adv.
Mr. Ajay Sharma, Adv.
Mr. D.S. Mahra, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at length.

Hearing concluded.

Judgment reserved.

[INDU POKHRIYAL]
COURT MASTER[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.